

Item No.24
S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No.836/2020

ASHWINI KUMAR UPADHYAY

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No. 75848/2021 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 75849/2021 - EXEMPTION FROM FILING O.T.
IA No. 75824/2021 - EXEMPTION FROM FILING O.T.
IA No. 75822/2021 - INTERVENTION/IMPLEADMENT)

WITH

T.C.(C) No. 21/2022 (XVI-A)

Item No.28

Transfer Case (C) No.23/2022 in T.P.(C) No.1211/2020

([TO BE TAKEN UP ALONG WITH ITEM NO.24 I.E. W.P.(C) No. 836/2020.]

Date : 31-01-2022 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s)

Mr. Vikas Singh, Sr. Adv.
Mr. Anupam Lal Das, Sr. Adv.
Mr. C.S. Vaidyanathan, Sr. Adv.
Mr. Ashwani Kumar Upadhyay, Adv.
Mr. Ashwani Kumar Dubey, AOR
Mr. Harish Vaidyanathan, Adv.
Mr. Pankaj Dubey, Adv.
Mr. Kapish Seth, Adv.
Ms. Deepika Kalia, Adv.
Mr. Anirudh Singh, Adv.

For Respondent(s)

Mr. K.M. Natraj, Ld. ASG
Ms. Kanu Agrawal, Adv.
Mr. Chinmayee Chandra, Adv.
Mr. Amrish Kumar, AOR

Mr. Raj Bahadur Yadav, AOR

Mr. S. M. Chandrashekhar, Sr. Adv.
Mr. Nishanth Patil, AOR
Ms. Malvika Kala, Adv.
Ms. Kaveri Rawal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Applications seeking exemption from filing O.T. are allowed.

An adjournment letter has been circulated by learned counsel for the respondents which has been objected to by the petitioner.

We may note that the respondents entered appearance on 12.10.2020 and took time to file counter affidavit. Thereafter counter affidavit has not been filed despite repeated opportunities. On 07.1.2022, last opportunity was granted to the respondent to file counter affidavit within four weeks.

We grant one further opportunity of four weeks to learned counsel for the respondents to file the counter affidavit subject to deposit of costs of Rs.7,500/- with Supreme Court Bar Association Advocates Welfare Fund as requested by the learned senior counsel for the petitioner.

Rejoinder, if any, be filed within two weeks thereafter.

List on 28th March, 2022.

T.C.(C) No. 21/2022 & Transfer Case (Civil) No(s). 23/2022 in

T.P.(C) No. No. 1211/2020

Learned counsel to file counter affidavit within four weeks.

Rejoinder, if any, be filed within two weeks.

List on 28th March, 2022.

(RASHMI DHYANI)
COURT MASTER

(POONAM VAID)
COURT MASTER